

Annexure 7

Name of the Corporate Debtor: Dasve Convention Center Limited

Date of commencement of CIRP - February 05, 2019

List of Creditors as on 31st Jan, 2021

List of operational creditors (Government dues)

Figures in Lakhs

| SI.No. | Details of Claimant | | | Details of claim received | | Details of claim admitted | | | | | Amount of contingent claim | Amount of any mutual dues, that may be set off | Amount of claim not admitted | Amount of claim under verification | Remarks if any, | |
|--------|-------------------------------|------------|--------------------|---------------------------|----------------|---------------------------|------------------|-------------------------------------|-----------------------------|-----------------------|----------------------------|--|------------------------------|------------------------------------|-----------------|-------------------------------------|
| | Department | Government | Identification No. | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by security interest | Amount covered by guarantee | whether related party | | | | | | % voting share in CoC if applicable |
| 1 | CUSTOM DEPARTMENT, NEW MUMBAI | - | - | - | 776.74 | 30.90 | Government claim | - | - | No | - | - | - | 745.84 | - | - |

Note: The Hon'ble National Company Law Tribunal, Mumbai bench ("NCLT") has vide order dated February 26, 2020 consolidated the corporate insolvency resolution process ("CIRP") of Lavasa Corporation Limited ("LCL"), Warasgaon Assets Maintenance Limited ("WAML") and Dasve Convention Center Limited ("DCCL") (such consolidated process being hereafter referred to as the "LCL Consolidated CIRP") and appointed Mr. Shailesh Verma, as the Resolution Professional ("RP") for the LCL Consolidated CIRP. Thereafter, the handover from the erstwhile RP of DCCL i.e. Mr. Mahesh Kumar Gupta, was delayed due to the imposition of lockdown on account of Covid-19 outbreak. Claims in respect of DCCL have already been verified and admitted by its erstwhile RP basis the information received/ available with the erstwhile RP and for the purposes of the Consolidated LCL CIRP, the RP has relied on the list of creditors shared by the erstwhile RP. As of now, Mr. Shailesh Verma, is in receipt of the claim forms and the related documents and the same is under examination. Therefore, the list of claims has been prepared and uploaded on the basis of summary of claims that was received initially only and may undergo revision as and when the examination/verification is completed.